

T.A.5/93

Dated: 10-2-94

Ms.N.D.Booch for Shri S.Natarajan counsel
for the applicant. Shri S.S.Karkera for Shri
P.M.Pradhan for the respondents.

Shri Karkera prays for time. It is
made clear that no further time will be
given as this is oldest matter before
us.

Put up on 16-2-94.

18
(Smt.Lakshmi Swaminathan)
Member(J)

MR.Kolhatkar
(M.R.Kolhatkar)
Member(A)

Dated: 16.2.94

Ms. N. D. Booch for Shri S. Natarajan.
counsel for the applicant. Shri P. M. Pradhan
counsel for the respondents.

- Ms. Booch submits at the Bar that the
applicant wishes to withdraw the application,
as it has become infructuous. Permission
granted. Application is disposed of accordingly.
No order as to costs.

18
(Lakshmi Swaminathan)
M(J)

MR Kolhatkar
(M.R.Kolhatkar)
M(A)

Order/Judgement despatched
to Applicant/Respondent(s)
on 22/2/94.

23/2/94